

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-693(PB)/2019**

**IN THE MATTER OF:**

Mr. Vijender Singh Yadav

..... Petitioners/Applicant

v.

M/s. Rajesh Projects (India) Pvt. Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 19.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Nitin Kaushik, Adv.

For the Respondent

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**ORDER**

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 01.04.2019.

Process dasti as well.

List for further consideration on 01.04.2019.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**